

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 1

IA 99/2023 IA 150/2023 (NEW IA) IA 1/2023 in C.P. (IB)/1231/(MB)2021

CORAM:

SH. SHYAM BABU GAUTAM

JUSTICE P.N. DESHMUKH(Retd.)

HON'BLE MEMBER (T)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **12.01.2023**

NAME OF THE PARTIES: - **Reserve Bank of India VS RELIANCE
CAPITAL LTD**

Appearance (via video-conference):

For Applicant – IA 99 in IA 1/23 : Mr. Mukul Rohatgi, Sr. Advocate a/w
Mr. Darius Khambata and Sr. Advocate,
Mr. Vikram Nankani, Sr. Advocate with
Mr. Anoop Rawat, Ms. Meghana
Rajadhyaksha, Vaijyant Paliwal, Mr.
Karan, Mr. Sagar Dhawan, Mr. Rishabh
Jaisani, Mr. Nikhil Mathur, Mr. Harit
Lakhani, Mr. Ahkam Khan, Mr. Daksh
Kadian and Ms. Samidha Mathur,
Advocates i/b Shardul Amarchand
Mangaldas & Co.

For the Applicant – IA 150 : Dr. Abhisek Manu Singhvi, Sr. Adv, Mr.
NH Seervai, Sr. Adv Mr. Venkatosh
Dhond, Adv Mr. Mahesh Agarwal, Adv
Mr. Shadab Jan, Adv. Avishkar Singhvi,
Adv Ms. Niyati Kholi, Adv. Mr. Patham
Vir Agarwal, Adv. Ms. Bhumika Batra,
Adv. Ms. Parita Dave, Adv. Ms. Vidhi

Dhanuka, Adv Mr. Manthan Jhaveri i/b
Shailendra Kanetkar & Associates

For Respondent/Administrator –

IA 99/2023 : Sr Adv Ravi Kadam, Adv. Rohan Kadam
a/w Adv. Abhishek Adke and Adv. Sagar
Vichare i/b Adv. Abhishek Adke

For the Administrator : Sr Adv Ravi Kadam, Adv. Rohan Kadam
a/w Adv. Abhishek Adke and Adv. Sagar
Vichare i/b Adv. Abhishek Adke

For CoC of Reliance Capital : Sr. Adv. Kapil Sibal a/w Prateek
Seksaria, Piyush Mishra, Sanjeev
Kumar, Pooja Dhar, Anshul Sehgal,
Rishabh Parikh, Advocates i/b Luthra &
Luthra Law Offices

For Torrent Investments

Private Limited : Mr. Sumit Kocher a/w Mrs. Palak
Rohmetra and Ms. Laavanya Kaushik
Advocates

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 99/2023 in IA 1/2023

Ld. Sr. Counsel for the Applicant and Ld. Sr. Counsel for the Administrator are present. The Interlocutory Application bearing IA No. 99 of 2023 is taken out by the Applicant in the Interlocutory Application bearing IA No. 1 of 2023, where in addition to the Administrator, the Committee of Creditors are arrayed as a party Respondent. Ld. Sr. Counsel, Mr. Kapil Sibal appears for the newly added Respondent (i.e. Committee of Creditors). Heard Ld. Sr.

Counsel, Mr. Mukul Rohatgi and Mr. Darius Khambata, appearing for the Applicant.

Ld. Sr. Counsel for the Committee of Creditors waives service of Notice and seeks time to place on record Affidavit in Reply. Time is allowed. Affidavit in Reply be placed on record well before the adjourned date by duly serving a copy to the other side well in advance. By consent of the Parties, stand over to 16.01.2023, for Affidavit in Reply, with the understanding that the Applicant shall be re-joining on 17.01.2023.

Interim Orders in force to be continued till the next date of hearing. Registry is directed to retain the position of this matter High on Board on the adjourned date, as this is a part heard matter.

IA 150/2023

Ld. Sr. Counsel for the Applicant, Dr. Abhishek Manu Singhvi and Ld. Sr. Counsel, Mr. Darius Khambata for the Respondent are present. List this Interlocutory Application on Board on 16.01.2023, for further consideration and hearing. Registry is directed to retain the position of this matter High on Board on the adjourned date, as this is a part heard matter.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Vedant Kedare

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)